

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.109  
**C.P.(IB)/217(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kadvani Forge Ltd  
V/s  
Bhalara Cotton Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..10/10/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Operational Creditor : Mr. Sumit Parikh, Ld. Adv.  
For the Corporate Debtor : Mr. Aaley Shah, Ld. Adv.

**ORDER**

Notice is served. Learned counsel for the corporate debtor seeks some time to file Vakalatnama as well as Affidavit in Reply. Vakalatnama is to be filed within seven days along with Board Resolution. The Corporate Debtor to file affidavit in reply within seven days by giving copy to the other side and other side may file rejoinder (not more than five pages) within seven days thereafter.

The matter to appear for further consideration on 20.12.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**